

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No.1796 of 2021

Ques Corp Limited Petitioner
Versus
State of Jharkhand & Ors. Respondents

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Indrajit Sinha, Advocate
Mr. Pratik Sen, Advocate
For the State : Mr. Mohan Dubey, A.C. to A.G.

05/09.09.2021 The present writ petition is taken up today through Video conferencing.

I.A. No.4761 of 2021

The present interlocutory application has been filed on behalf of the petitioner for allowing it to participate in the upcoming tenders annexed with the present interlocutory application and to keep operation of the impugned letter dated 15th March, 2021 (Annexure-11 to the writ petition) in abeyance during pendency of the writ petition.

Mr. Indrajit Sinha, learned counsel for the petitioner submits that despite black-listing the petitioner, as has been indicated in the impugned letter dated 15th March, 2021, the petitioner has been invited vide letter dated 17th August, 2021 (Annexure-I.A./14 to the present interlocutory application) issued by the Mission Director, National Health Mission, Jharkhand, Ranchi to prepare a presentation for participating in recruitment process in Jharkhand Rural Health Mission Society. It is, thus, submitted by him that despite black-listing the petitioner, the department has continued giving assignments to it.

Having heard learned counsel for the parties and keeping in view that legality of issuance of impugned letter dated 15th March, 2021 indicating black-listing of the petitioner by the State Headquarter of the Department of Health, Medical Education and Family Welfare, Government of Jharkhand is yet to be considered by this Court, the prayer made by the petitioner in the present interlocutory application cannot be acceded to.

I.A. No.4761 of 2021 is, accordingly, dismissed.

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Despite order dated 3rd August, 2021 granting four weeks' time to the State respondents to file counter affidavit, the same has not yet been filed.

At the request of Mr. Mohan Dubey, learned A.C. to A.G. three weeks' more time is granted, by way of last indulgence, to file counter affidavit on behalf of the State respondents, failing which they shall pay a cost of Rs.10,000/- to be paid in favour of the Jharkhand Advocates' Association Welfare and Development Fund, Jharkhand High Court, Ranchi.

Put up this case under the heading "**For Admission**" on 30th September, 2021.

(Rajesh Shankar, J.)

Rohit